

CENTRAL ADMINISTRATIVE TRIBUNAL, LUCKNOW BENCH, LUCKNOW

Review application No. 905 of 1992

IN

Original Application No. 167 of 1991

## Versus

Chairman, Railway Board, New Delhi and others ... Respondents

Hon'ble Mr. Justice U.C. Srivastava, VC

Hon'ble Mr. K. Jbayya, Member (R)

( By Hon'ble Mr. Justice U.C. Srivastava, VC)

The applicant to the original application who is in employment elsewhere sought compassionate appointment in place of his deceased wife who was murdered resulting in end of the divorce case between husband and wife before family court, after which he is said to have married, has moved this review application against dismissal of his case on merits vide order dated 15.9.1992. The case was heard and disposed of after hearing the counsel for the parties, claim of compassionate appointment can not be allowed in every case and that too mischievously. The provisions are not meant for misusing its purpose and defeat equity and justice there being no error much less than an error apparent on the face of the record, the review application has no substance and is rejected.

Member(A)

### Vice Chairman

Lucknow Dated 7th August 1992

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